

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2979/2002

Friday, this the 15th day of November, 2002

Hon'ble Shri Justice V.S.Aggarwal, Chairman
Hon'ble Shri A.P. Nagrath, Member (A)

Sudhir Kumar Sengar
s/o Shri D.S.Sengar
R/O 313/88, Tulsi Nagar
Delhi-35

..Applicant

(By Advocate: Shri R.K.Kapoor)

Versus

1. Union of India through its Secretary
Dept. of Telecommunication
Sanchar Bhawan, New Delhi

2. The Chief General Manager
Mahanagar Telephone Nigam Limited
Khurshid Lal Bhawan,
Janpath, New Delhi

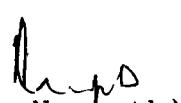
..Respondents

O R D E R (ORAL)

Shri Justice V.S.Aggarwal:

The present application has been filed only in apprehension of some contemplated action. We are not dwelling into the merits of the matter because the application, at this stage, must be held to be pre-mature.

2. Subject to aforesaid, OA is dismissed. Nothing said herein should be taken as an expression on merits of the matter.


(A.P. Nagrath)
Member (A)


(V.S.Aggarwal)
Chairman

/sunil/